

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/MP/2026 along with IA (Diary) No. 240/2026

Subject : Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the PowerGrid Bikaner Transmission System Limited.

Petitioner : Serentica Renewables India-4 Private Limited (SRI4PL) & Ors.

Respondents : Powergrid Corporation of India Limited (PGCIL) & Ors.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Janmali Manikala, Advocate, SRIPL
Shri Deepak Thakur, Advocate, SRIPL
Ms. Perna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Alok Mishra, NRLDC
Shri Kamaldeep, NRLDC
Shri Ajit Kumar Yadav, NRLDC
Shri Prashant Garg, NRLDC
Shri Gajendra Sinh Vasava, NLDC & NRLDC
Ms. Ranjitha Ramachandran, Advocate, PGCIL & PBTL
Shri Aneesh Bajaj, Advocate, PGCIL & PBTL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, in terms of the directions issued *vide* Record of Proceedings dated 3.6.2026, the Petitioner has filed an amended Memo of Parties impleading the concerned transmission licensees, by an affidavit dated 27.7.2026. He further submitted that the replies from the newly impleaded Respondents are still awaited. He also requested that the e-filing portal be opened to enable the Petitioner to file its rejoinders to the replies already filed by the Respondents.

2. After the hearing, the learned counsel for the Petitioner, the Commission deemed it appropriate to grant another opportunity to the newly impleaded

Respondents to file their respective replies, two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petition, along with the IA, will be listed for hearing on **8.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)